



ITEM NO.1

COURT NO.10

SECTION X

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Criminal) No(s). 352/2024

A. KAMALA

Petitioner(s)

VERSUS

STATE OF TAMIL NADU & ORS.

Respondent(s)

(IA No. 193112/2024 - EXEMPTION FROM FILING AFFIDAVIT IA
No.185986/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT
IA No. 185976/2024 - EXEMPTION FROM FILING O.T. IA No.
204241/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/
ANNEXURES IA No. 193111/2024 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES IA No. 188349/2024 - PERMISSION TO FILE
ADDITIONAL DOCUMENTS/FACTS/ANNEXURES IA No. 185978/2024 - STAY
APPLICATION)

Date : 25-09-2024 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE J.B. PARDIWALA
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) Mr. Balaji Srinivasan, AOR
Mr. K Gowtham Kumar, Adv.
Ms. Harsha Tripathi, Adv.
Mr. Balamurugan, Adv.
Mr. Ayyapparaj, Adv.
Mr. S Gopalakrishnan, Adv.

For Respondent(s) Mr. Mukul Rohatgi, Sr. Adv.
Mr. Sidharth Luthra, Sr. Adv.
Mr. D.kumanan, AOR
Ms. Deepa S, Adv.
Mr. Sheikh F Kalia, Adv.
Mr. Veshal Tyagi, Adv.
Mr. Chinmay Anand Panigrahi, Adv.

UPON hearing the counsel the Court made the following
O R D E R

- 1 Mr. Mukul Rohatgi and Mr Siddharth Luthra, the learned senior counsel appearing for the State of Tamil Nadu, upon instructions, made a statement that the Advisory Board has opined that the impugned order of detention be revoked.

- 2 Acting on the opinion of the Advisory Board, the State has revoked the order of detention today, i.e., 25th September, 2024.
- 3 In view of the aforesaid, the detenu Shankar @ Savukku Shankar shall be released forthwith, if not required in any other case.
- 4 The Writ Petition is accordingly disposed of.
- 5 Pending applications, if any, stand disposed of.

(GULSHAN KUMAR ARORA)
AR-CUM-PS

(SAROJ KUMARI GAUR)
ASSISTANT REGISTRAR